



**THE  
JAMMU AND KASHMIR GOVERNMENT GAZETTE**

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Separate paging is given to this part in order that it may be filed as a  
separate compilation.

**PART III**

**Laws, Regulations and Rules passed thereunder.**

GOVERNMENT OF JAMMU AND KASHMIR  
CIVIL SECRETARIAT—DEPARTMENT OF LAW, JUSTICE AND  
PARLIAMENTARY AFFAIRS  
(Legislation Section)

Srinagar, the 21st June, 2018.

The following Act has been assented to by the Governor on  
21st June, 2018 and is hereby published for general information :—

**THE GENERAL CLAUSES (AMENDMENT) ACT, 2018**

(Governor's Act No. II of 2018)

[21st June, 2018.]

Enacted by the Governor in the Sixty-ninth Year of the Republic of  
India.

An Act to amend the General Clauses Act, Samvat, 1977.

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In exercise of the powers vested under Proclamation No. P-1/18 of 2018 dated 20th June, 2018, the Governor is pleased to enact as follows :—

1. *Short title and commencement.*—(1) This Act may be called the General Clauses (Amendment) Act, 2008.

(2) It shall be deemed to have come into force with effect from 22nd June, 2018.

2. *Amendment of section 3, Act XX of Samvat 1977.*—In clause (24) of section 3 of the General Clauses Act, Samvat 1977, after the word “Judicature”, the following shall be added, namely :—

“and every person appointed as Advisor to the Governor consequent on the Governor assuming the functions of the Government of the State under section 92 of the Constitution of Jammu and Kashmir.”.

N. N. VOHRA,

Governor, Jammu and Kashmir.

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(Sd.) ACHAL SETHI,

Special Secretary to Government,  
Department of Law, Justice and Parliamentary Affairs.